

HIGH COURT OF CHHATTISGARH, BILASPUR


ENDORSEMENT

Endt No. 11064 /Rules/2025

Bilaspur, dated 24/06/2025

Copy of Chhattisgarh Gazette dated 19/06/2025 relates to amendment in The Chhattisgarh District Judiciary Establishment (Recruitment and Conditions of Service) Employees Rules, 2023 be forwarded to :-

1. Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Mr. Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
6. Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
7. Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
8. Private Secretary to Hon'ble Mr. Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Mr. Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. Private Secretary to Hon'ble Mr. Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Hon'ble Mr. Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
13. Private Secretary to Hon'ble Mr. Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
14. Private Secretary to Hon'ble Mr. Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
15. Private Secretary to Hon'ble Mr. Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
16. Private Secretary to Hon'ble Mr. Justice Amitendra Kishore Prasad, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
17. Private Secretary to the Registrar General, High Court of Chhattisgarh, Bilaspur for information.
18. Steno to Registrar (Vigilance and I&E/ Judicial/ S&A Cell/ Computerization) High Court of Chhattisgarh, Bilaspur for information.
19. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
20. Principal Secretary, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Atal Nagar, Nava Raipur (Chhattisgarh).
21. The Principal District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Dakshin Bastar at Dantewara/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham(Kawardha)/ Uttar Bastar (Kanker) /Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Bahrapur at Ramanujanj for information.
22. The Principal Judge/Judge, Family Court, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker)/ Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Dantewada for information.
23. Commercial Court, Sector-19, Kotara Bhantha, Naya Raipur, C.G. 492101 for information.
24. The President, Chhattisgarh State Industrial Court, Near Ghadi Chowk, Raipur with a request to circulate all the Presiding Officers of the Labour Courts for information.
25. Registrar Ministerial (C.S.J.A./Vigilance and I&E), High Court of Chhattisgarh, Bilaspur for information.
26. Additional Registrar (Judicial/ D.E.&E/ HCLSC/ Adm.), High Court of Chhattisgarh, Bilaspur for information.
27. All Joint Registrar, High Court of Chhattisgarh, Bilaspur for information.
28. Officer on Special Duty-cum-Central Project Coordinator, E-Courts Mission Mode Project, High Court of Chhattisgarh for information.
29. All Additional Registrar (M), High Court of Chhattisgarh, Bilaspur for information.
30. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur for information.
31. All Deputy Registrar, High Court of Chhattisgarh, Bilaspur for information.
32. Library, High Court of Chhattisgarh, Bilaspur for information.
33. Court Manager, High Court of Chhattisgarh, Bilaspur for information.
34. In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.


24.6.25
(Maneesh Kumar Thakur)
Registrar General

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई. दिनांक 30-05-2001.”



पंजीयन क्रमांक
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

छत्तीसगढ़ राजपत्र

(असाधारण)
प्राधिकार से प्रकाशित

क्रमांक 491]

नवा रायपुर, गुरुवार, दिनांक 19 जून 2025 — ज्येष्ठ 29, शक 1947

विधि और विधायी कार्य विभाग
मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर
नवा रायपुर अटल नगर, दिनांक 19 जून 2025

अधिसूचना

F.No.2653/1884/XXI-B/C.G./2025. - भारत के संविधान के अनुच्छेद 309 के परंतुक द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, छत्तीसगढ़ के राज्यपाल, छत्तीसगढ़ उच्च न्यायालय के माननीय मुख्य न्यायाधीश के परामर्श से, एतद्वारा, छत्तीसगढ़ जिला न्यायपालिका स्थापना (भर्ती एवं सेवा शर्तें) कर्मचारी नियम, 2023 में निम्नलिखित अग्रतर संशोधन करते हैं, अर्थात्:-

संशोधन

उक्त नियमों में,-

नियम 16 के स्थान पर, निम्नलिखित प्रतिस्थापित किया जाए, अर्थात्:-

“16 सीधी भर्ती के लिए चयन का तरीका:-

- (1) उपरोक्त नियम के तहत जिला न्यायपालिका के सभी पदों के लिये चयन, जो सीधी भर्ती के माध्यम से भरे जाने हैं, राज्य सरकार की किसी भर्ती एजेंसी (यथा-CGVYAPAM) के माध्यम से या समय-समय पर माननीय मुख्य न्यायाधीश द्वारा दिये गये आदेश के अनुसार किया जाएगा।
- (2) उपरोक्त नियम के तहत सीधी भर्ती के माध्यम से भरे जाने वाले जिला न्यायपालिका के पदों के लिए विज्ञापन का प्रारूप संबंधित जिला न्यायपालिका की परीक्षा समिति द्वारा आरक्षण नीति, अन्य नियमों और विनियमों / उच्च न्यायालय / राज्य सरकार द्वारा इस संबंध में जारी निर्देशों का पालन करते हुए पदों की पहचान करके तैयार किया जायेगा। तत्पश्चात् इसे आवश्यक कार्यवाही हेतु उच्च न्यायालय की रजिस्ट्री को भेजा जाएगा।

- (3) उच्च न्यायालय की रजिस्ट्री द्वारा सभी जिला न्यायालय से सीधी भर्ती के माध्यम से वर्ग-तीन एवं वर्ग चार के पदों पर भर्ती के लिए विज्ञापन प्राप्त होने के बाद उन्हें राज्य सरकार की किसी भर्ती एजेंसी(यथा-CGVYAPAM) के माध्यम से या माननीय मुख्य न्यायाधीश के आदेशानुसार उन पदों पर भर्ती के लिए परीक्षा / प्रक्रिया आयोजित करने के लिए आदेश प्राप्त करने हेतु माननीय मुख्य न्यायाधीश के समक्ष प्रस्तुत किया जाएगा।
- (4) माननीय मुख्य न्यायाधीश के आदेशानुसार रजिस्ट्री उक्त पदों पर भर्ती हेतु परीक्षा/प्रक्रिया आयोजित करने के लिए समुचित कदम उठाएगी।”

Nava Raipur, Atal Nagar, the 19th June 2025

NOTIFICATION

F.No.2653/1884/XXI-B/C.G./2025. - In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Chhattisgarh, in consultation with Hon'ble the Chief Justice of the High Court of Chhattisgarh, hereby, makes the following further amendment in the Chhattisgarh District Judiciary Establishment (Recruitment and Conditions of Service) Employees Rules, 2023, namely:-

AMENDMENT

In the said rules,-

For rule 16, the following rule shall be substituted, namely:-

“16. Mode of Selection for Direct Recruitment.-

- (1) The selection for all the posts of District Judiciary, under aforementioned rule, which are to be filled up by way of direct recruitment, shall be made by conducting the examination through any Recruitment

Agency of the State Government (Such as-CGVYAPAM) or as ordered by Hon'ble the Chief Justice from time to time.

- (2) The format Advertisement for the posts of the District Judiciary, which are to be filled up by way of direct recruitment under aforementioned rule, shall be prepared by the examination committee of concerned District Judiciary by identifying the posts following the reservation policy, other rules and regulations /instructions of High Court/State Government issued in this regard. Thereafter, the same shall be sent to the Registry of the High Court for necessary action.
- (3) The Registry of the High Court after receipt of advertisement from all the District Judiciary for recruitment to the Class-III and Class-IV posts which are to be filled up by direct recruitment, shall place the same before Hon'ble the Chief Justice for soliciting orders for conducting the examination/process for recruitment to the said posts through any Recruitment Agency of the State Government (Such as-CGVYAPAM) or as ordered by Hon'ble the Chief Justice.
- (4) According to the orders of Hon'ble the Chief Justice, Registry will take appropriate steps for conducting the examination/process for the recruitment to the said posts."

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
भूपेन्द्र कुमार वासनीकर, अतिरिक्त सचिव.